



2025:DHC:1889-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **FAO(OS) (COMM) 26/2025 & CM APPL. 16741/2025**

SAMMAAN FINSERV LIMITEDAppellant

Through: Mr. Aadya Chawla, Mr. Abhay Agnihotri, Mr. Nilay Gupta, Ms. Rinkoo Sharma and Ms. Simrat Kaur Sareen, Advs. Mr. Afzal B. Khan, Ms. Suhrita Majumdar, Mr. Sharad Besoya, Ms. Mitul Das Gupta and Mr. Bal Krishan Singh, Advs.

versus

SVAMAAN FINANCIAL SERVICES PRIVATE LIMITED & ORS.Respondents

Through: Mr. Himanshu Bagai, Mr. Kushal Gupta and Mr. Kuber Mahajan, Advs. for R-1.

+ **FAO(OS) (COMM) 27/2025 & CM APPL. 16742/2025**

SAMMAAN CAPITAL LIMITED & ORS.Appellants

Through: Mr. Aadya Chawla, Mr. Abhay Agnihotri, Mr. Nilay Gupta, Ms. Rinkoo Sharma and Ms. Simrat Kaur Sareen, Advs.

versus

SVAMAAN FINANCIAL SERVICES PRIVATE LIMITED & ANR.Respondents

Through: Mr. Himanshu Bagai, Mr. Kushal Gupta and Mr. Kuber Mahajan, Advs. for R-1.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

21.03.2025

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C. HARI SHANKAR, J.

1. Learned Counsel for the parties submit *ad idem* that the disputes have been amicably resolved.
2. Accordingly, these applications have been moved by the appellants, seeking permission to withdraw the appeals.
3. The appeals are accordingly disposed of as withdrawn.
4. The next date of hearing, i.e. 21 April 2025 stands cancelled.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MARCH 21, 2025

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[Click here to check corrigendum, if any](#)